

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

(12)

R.A. No. 123 of 1996 and MA Nos. 1450
and 1451 of 1996 India
O.A. No. 1727 of 1995

New Delhi this the 4th day of February, 1997

HON'BLE MR.K. MUTHUKUMAR, MEMBER (A)

1. Smt. Trishala Rana
W/o Shri Jai Dev Singh Rana,
Lecturer (Political Science),
Senior Secondary Government
Girls School,
Laxmibai Nagar,
New Delhi-110 023.....
2. Shri Jai Dev Singh
Retired Under Secretary,
Ministry of Power,
Government of India,
New Delhi-110 001.Applicants

Versus

1. Union of India through Secretary,
Urban Development,
Nirman Bhavan,
New Delhi-110 001.
2. The Director of Estates,
Government of India,
Nirman Bhavan,
New Delhi-110 001.
3. Lt. Governor of National Capital
Territory of Delhi through
Chief Secretary,
Raj Niwas Marg,
Delhi-110 054.
4. The Director of Education,
National Capital Territory of Delhi,
Old Secretariat,
Delhi-110 054.Respondents

ORDER BY CIRCULATION

Hon'ble Mr. K. Muthukumar, Member (A)

In this Review Application, the
applicant seeks to review the order passed in the O.A.

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No.1727 of 1995. In the aforesaid O.A., the following order was passed:-

"Respondents Nos. 3 and 4 are directed to consider the application for allotment stated to have been filed by the applicant on 10.4.1995 (Annexure-II at page 10 of the O.A.) on receipt of a representation from the applicant who may file the same within one week from the date of receipt of a copy of this order and the respondents are directed to consider this application and consider allotment of accommodation to which the applicant No.1 is eligible in accordance with law."

2. In the Review Application, the applicants submit that they were not aware of any judgment passed in O.A. No. 274 of 1994 where the respondents were directed to allot a suitable accommodation to the applicant. The fact that a particular judgment was not within their knowledge at the time when this case was taken up for hearing, does not support the plea that there was an error or omission in the order passed in the O.A. Besides, the order passed was in the nature of direction to the respondents to consider the application filed by the applicant No.1 in the O.A. and consider allotment of accommodation in accordance with law. In the light of this, there is no merit in the Review Application and it is accordingly rejected.

(K. MUTHUKUMAR)
MEMBER (A)

Rakesh